

# RAJASTHAN HIGH COURT, JODHPUR

## ORDER

No. CONF/ HCJ/Committee/2013/VIII

Date : 25.02.2013

### I

In Partial modification of order dated 16.01.2013, the committees constituted at Sr. No. 1, 2 & 3 shall now consider the following matters :-

S. No.	PURPOSE FOR WHICH CONSTITUTED	CHAIRMAN & MEMBERS OF THE CONSTITUTED/ RE-CONSTITUTED COMMITTEE.
1.	<p><u>HIGHER JUDICIARY COMMITTEE:</u></p> <p>To consider the following matters relating to District Courts and District Judges and Additional District Judges:-</p> <ul style="list-style-type: none"><li>(i) Making recommendation for promotion of Judicial Officers to Higher Grade scale by selection.</li><li>(ii) promotion of Civil Judges (Senior Division) as ADJ (FT)/ ADJ</li><li>(iii) Representations from Judicial Officers regarding service problems.</li><li>(iv) Confirmation, declaration of completion of probation, extension of probation and recommendation for discharge of Judicial Officers on probation.</li><li>(v) Questions relating to seniority.</li><li>(vi) Investiture of powers.</li><li>(vii) General supervision and control.</li><li>(viii) Camp sittings.</li><li>(ix) Review of remarks, if any, made by Portfolio Judges in inspection Notes.</li><li>(x) Establishment of new Courts.</li><li>(xi) To consider the cases of Judicial Officers in District Judge cadre for compulsorily retirement.</li><li>(xii) Such other matters as the Chief Justice may place before the Committee.</li></ul>	<p>Hon'ble the Chief Justice Hon'ble Mr. Justice Narendra Kumar Jain Hon'ble Mr. Justice Dinesh Maheshwari Hon'ble Mr. Justice Ajay Rastogi Hon'ble Dr. Justice Smt. Meena V. Gumber</p>

## II

In Partial modification of order dated 16.01.2013, the committees constituted at Sr. No. 7, 15 & 42 are hereby reconstituted as follows.:-

S. No.	PURPOSE FOR WHICH CONSTITUTED	CHAIRMAN & MEMBERS OF THE CONSTITUTED/ RE-CONSTITUTED COMMITTEE.
7	<ul style="list-style-type: none"> <li>• The Rules Committee (Civil) under Section 123(3) of the Code of Civil Procedure 1908.</li> </ul>	<p>Hon'ble Mr. Justice Ajay Rastogi            Hon'ble Mr. Justice Govind Mathur            Hon'ble Mr. Justice Mohammad Rafiq            Hon'ble Mr. Justice R.S. Rathore            Hon'ble Mr. Justice V.K. Mathur            Advocate General            Chairman, Bar Council of Rajasthan            President, Rajasthan High Court Advocates' Association, Jodhpur            President, Rajasthan High Court Bar Association, Jaipur            The District &amp; Sessions Judge, Metropolitan City, Jodhpur            Mr. Sagar Mal mehta, Senior Advocate, Jaipur            Mr. Mahesh Bora, Senior Advocate, Jodhpur.</p>
15	<ul style="list-style-type: none"> <li>• For suggesting amendments in the Rajasthan Judicial Service Rules, 2010</li> <li>• To examine and consider the amendments in the Rajasthan High Court Staff Service Rules, 2002,</li> <li>• To examine and suggest amendment in Rajasthan Subordinate Courts Ministerial Establishment Rules, 1986</li> <li>• To suggest amendments in the Rules of High Court of Judicature for Rajasthan, 1952.</li> <li>• To consider amendments in General Rules (Civil), 1986 and General Rules (Criminal) 1980.</li> <li>• To consider Service rules for Drivers and Class IV in Subordinate Courts.</li> </ul> <p>The Registrar (Rules), Rajasthan High Court will prepare and proposed Draft Rules and will place before Hon'ble Committee.</p> <p>The report prepared by the Draft Committee will be placed thereafter before the Committee.</p>	<p>Hon'ble Mr. Justice Narendra Kumar Jain            Hon'ble Mr. Justice Dinesh Maheshwari            Hon'ble Mr. Justice Ajay Rastogi            Hon'ble Mr. Justice Govind Mathur            Hon'ble Mr. Justice Mohammad Rafiq            Hon'ble Smt. Justice Nisha Gupta</p>

S. No.	PURPOSE FOR WHICH CONSTITUTED	CHAIRMAN & MEMBERS OF THE CONSTITUTED/ RE-CONSTITUTED COMMITTEE.
3.	<p><b><u>LOWER JUDICIARY COMMITTEE-II:</u></b></p> <p>To consider the following matters relating to Civil Judge (Jr.Div.) and Judicial Magistrate First Class and their Courts:-</p> <ul style="list-style-type: none"> <li>(i) Making recommendation for promotion of Judicial Officers to Higher Grade scale on selection.</li> <li>(ii) Representations from Judicial Officers regarding service problems.</li> <li>(iii) Confirmation, declaration of completion of probation, extension of probation and recommendation for discharge of Judicial Officers on probation.</li> <li>(iv) Questions relating to seniority.</li> <li>(v) Investiture of powers.</li> <li>(vi) General supervision and control.</li> <li>(vii) Camp sittings.</li> <li>(viii) Appointment of Special Magistrates.</li> <li>(ix) Review of remarks, if any, made by Portfolio Judges in inspection Notes.</li> <li>(x) Establishment of new Courts.</li> <li>(xi) To consider the cases of Judicial Officers in Civil Judge (Jr.Div.) and Judicial Magistrate cadre for compulsorily retirement.</li> <li>(xii) Such other matters as the Chief Justice may place before the Committee.</li> </ul>	<p>Hon'ble the Chief Justice  Hon'ble Mr. Justice Narendra Kumar Jain  Hon'ble Mr. Justice G.K. Vyas  Hon'ble Mr. Justice R.S. Chauhan  Hon'ble Smt. Justice Nisha Gupta</p>

S. No.	PURPOSE FOR WHICH CONSTITUTED	CHAIRMAN & MEMBERS OF THE CONSTITUTED/ RE-CONSTITUTED COMMITTEE.
2.	<p data-bbox="191 413 955 533"><b><u>LOWER JUDICIARY COMMITTEE-I:</u></b></p> <p data-bbox="191 585 955 809">To consider the following matters relating to Civil Judge (Sr.Div.) and Chief Judicial Magistrate/ Addl. Chief Judicial Magistrate:-</p> <ul style="list-style-type: none"> <li data-bbox="209 861 955 1084">(i) Making recommendation for promotion of Judicial Officers to Higher Grade scale by selection.</li> <li data-bbox="209 1136 955 1325">(ii) Temporary promotion of Officer as Civil Judges (Senior Division).</li> <li data-bbox="209 1377 955 1549">(iii) Representations from Judicial Officers regarding service problems.</li> <li data-bbox="209 1601 955 1945">(iv) Confirmation, declaration of completion of probation, extension of probation and recommendation for discharge of Judicial Officers on probation.</li> <li data-bbox="209 1997 955 2118">(v) Questions relating to seniority.</li> <li data-bbox="209 2169 955 2221">(vi) Investiture of powers.</li> <li data-bbox="209 2273 955 2393">(vii) General supervision and control.</li> <li data-bbox="209 2445 955 2496">(viii) Camp sittings.</li> <li data-bbox="209 2565 955 2737">(ix) Review of remarks, if any, made by Portfolio Judges in inspection Notes.</li> <li data-bbox="209 2789 955 2841">(x) Establishment of new Courts.</li> <li data-bbox="209 2910 955 3134">(xi) To consider the cases of Judicial Officers in Senior Civil Judge cadre for compulsorily retirement.</li> <li data-bbox="209 3185 955 3340">(xii) Such other matters as the Chief Justice may place before the Committee.</li> </ul>	<p data-bbox="973 585 1783 740">Hon'ble the Chief Justice Hon'ble Mr. Justice Narendra Kumar Jain</p> <p data-bbox="973 757 1783 929">Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice P.S. Asopa Hon'ble Ms. Justice Bela M. Trivedi</p>

S. No.	PURPOSE FOR WHICH CONSTITUTED	CHAIRMAN & MEMBERS OF THE CONSTITUTED/ RE-CONSTITUTED COMMITTEE.
42	State Unit in exercise powers conferred under Rule 6 of the State Unit Bye Laws of Indian Law Institute, New Delhi.	Hon'ble Mr. Justice Govind Mathur, Executive Chairman Hon'ble Mr. Justice R.S. Chauhan Hon'ble Dr. Justice Vincet Kothari, Secretary Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice Sangect Raj Lodha Hon'ble Dr. Justice Smt. Mcena V. Gomber Hon'ble Mr. Justice Vijay Bishnoi Shri P.P. Choudhary, Senior Advocate (Jodhpur) Shri M.S. Singhvi, Senior Advocate (Jodhpur) Shri Jhanwar Lal Purohit, Senior Advocate (Jodhpur) Shri Eklavya Bhansali, Advocate (Jodhpur) Dr. Pushpendra Singh Bhati, Advocate (Jodhpur) Shri Ashok Mchta, Advocate (Jaipur) Prof. Dr. M.K. Bhandari, (Jodhpur) Prof. Dr. Satish Shastri, Director, Modi's Girls Law College, Laxmangarh

BY ORDER

REGISTRAR (ADMN.)

No.PA/RG/Misc./2013/ 468

Date : 25.02.2013

Copy forwarded to the following for information and necessary action :-

1. Registrar (Vigilance)/ (Admn.)/ (Class.)/ (Rules)/ (Writs)/ (Exam.)/ O.S.D., Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
2. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
3. All Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
4. All Private Secretaries to Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
5. All Assistant Registrars of Administrative Sections, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
7. A.O.Js. of Administrative Sections/ A.A.Os., Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
8. All concerned.

REGISTRAR (ADMN.)